

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of April, 2026**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
<b>7.4.2026</b> <b>Tuesday</b> <b>At 10.30 A.M.</b> <b>Miscellaneous</b> <b>Petitions</b>  <b>Through video-</b> <b>conferencing</b>	1.	130/MP/2026	CPTPL	Petition under Section 79(1)(c) 79 (1) (h) of the Electricity Act, 2003 read with Regulation 15 of the Central Electricity Regulatory Commission (Conduct of Business) Regulation, 1999, Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code), Regulation, 2023 seeking relaxation of Regulation 22 (3) (c) of the Indian Electricity Grid Code, 2023 for permitting commissioning of Wind Turbine Generators (WTGs) in Tranches of at least 5 MW for the Petitioner's Wind Power Project( on admission) .
	2.	96/MP/2026	RSPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter- State Transmission Charges and Losses) Regulations, 2020( On admission) .
	3.	102/MP/2026 alongwith I.A.No.46/2026	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Dulanga mine for the period from 1.4.2024 to 31.3.2029(Interlocutory application seeking substitution of name of the Petitioner) (On admission) .
	4.	106/MP/2026 alongwith I.A.Dy.No.203/2026	NTPC	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Talaipalli mine for the period from 01.04.2024 to 31.03.2029 (Interlocutory application seeking substitution of name of the Petitioner) (On admission).
	5.	151/MP/2026	AMPINEUPL	Petition under Section 79 of the Electricity Act, 2003 and Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) seeking approval of intra-group transfer of shareholding of the Petitioner No. 1, AMPIN Energy C&I Thirteen Pvt. Ltd. (AMPIN C&I 13) from Petitioner No. 2, AMPIN C&I Pvt. Ltd. (AMPIN C&I) to Petitioner No. 3, AMPIN Energy Utility Pvt. Ltd. (AEUPL).
	6.	92/TD/2026	EESL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation

			6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an interstate trading license.
7.	147/MP/2026	STL	Petition seeking approval under Sections 17(3) and (4) of the Electricity Act, 2003 ("Act"), for the creation of security interest over Petitioner's assets in favour of Respondent no. 3 i.e., Axis Trustee Services Limited (hereinafter referred to as the "Security Trustee / Axis Trustee") for benefit of the lender(s) i.e., Respondent No. 2 – Axis Bank Limited or any other lender, including the Working Capital Lenders (if any) (hereinafter referred to as "Lender(s)") in terms of the Facility Agreement dated 25.09.2025 ] (including its assignees, transferees, novates) in respect of the Petitioner's transmission project.
8.	78/MP/2026	NNTL	Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over the assets of Navinal Transmission Limited in favour of Catalyst Trusteeship Limited for the benefit of Power Finance Corporation Limited (including its Assignees, Transferees, Novatees) in respect of the Network Expansion Scheme in Navinal (Mundra) area of Gujarat for drawl of power in the area.
9.	107/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication of disputes and for directions to supply electricity under the contracted capacity of 1805 MW under the Power Purchase Agreement dated 22.04.2007 between Tata Power and GUVNL; compensation/damages for short-supply/non-supply and for consequential reliefs including refund.
10.	85/MP/2022 along with I.A.No.24/2022 &37/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for urgent listing and seeking interim reliefs).
11.	123/MP/2022 alongwith I.A.No.38/2023	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs).
12.	246/MP/2022 along with I.A Nos.8/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application seeking to place on record additional documents).
13.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking specific performance of the power purchase agreement dated 22.4.2007 with Coastal Gujarat Power Limited.
14.	185/MP/2023	RUVNL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions in regard to the

			Power Purchase Agreement dated 22.4.2007 with Tata Power Company Limited.
15.	205/MP/2023	TPCL	Petition under Section 79 of the Electricity Act, 2003 ("Act"), along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited ("GUVNL") and Ajmer Vidyut Vitran Nigam Limited, Jaipur Vidyut Vitran Limited & Jodhpur Vidyut Vitran Limited ("Rajasthan Discoms/RUVNL") towards the wrongful and unsustainable demand.
16	300/MP/2023	JSWRE2L	under Section 79(1)(c), Section 79(1)(f), and Section 79(1)(k) of the Electricity Act, 2003 ("Act") seeking issuance of directions to supply of power to a third party due to delay in operationalisation of LTA.
17.	249/MP/2024	TPDDL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking damages as per the Power Sale Agreement dated 17.07.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee enmeshed by Solar Energy Corporation of India Limited pursuant to the order dated 18.03.2024 in I.A. No. 83 of 2024 in Appeal No. 29 of 2024 passed by of Hon'ble Appellate Tribunal For Electricity
18.	301/MP/2024 alongwith I.A. No 1/2026	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, for directions to Haryana Power Purchase Centre to pay Change in Law compensation along-with Carrying Cost in terms of Order dated 20.1.2024 in Petition No. 242/MP/2023(Interlocutory application for directions).
19.	764/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for return of arbitrary and illegal deduction amounting to Rs.33,82,46,302/- plus applicable interest by Respondent No.1/ Torrent Power Ltd. towards alleged replacement cost and liquidated damages for non-supply of power by Respondent No.2/ MB Power Ltd. during the period an interim stay granted by Hon'ble High Court of Judicature at Madras was in force restraining PGCIL from giving effect to MTOA.
20.	911/MP/2025	ERAPL	Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events.
21.	759/MP/2025	ASEJ1PL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Ltd. and Solar Energy Corporation of India Limited.
22.	933/MP/2025	AHEJ2L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Two Limited and Solar Energy Corporation of India Limited.

	23.	952/MP/2025	AHEJ3L	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 & 16 of the Power Purchase Agreement dated 21.01.2020 between Adani Hybrid Energy Jaisalmer Three Ltd. and Solar Energy Corporation of India Limited.
	24.	934/MP/2025	MPPMCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC Conduct of Business Regulations, 2023 seeking Compensation for Shortfall of Energy.
	25.	970/MP/2025	DBPL	Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.08.2021 and 29.11.2024 passed in Petition No. 6/SM/2021 (Suo-Moto) and Petition No. 4/SM/2024 (Suo-Moto) respectively.
	26.	788/MP/2025	DBPL	Petition under Section 79 of the Electricity Act, 2003 seeking compensation in the form of Supplementary Tariff on account of installation of the emission control system in the Petitioner's coal based Thermal Power Plant in terms of the orders dated 13.8.2021 and 29.11.2024 passed in Petition No.6/SM/2021 (suo-moto) and Petition No. 4/SM/2024 (suo-moto) respectively (Interlocutory application for directions).
	27.	807/MP/2025	THDCIL	Petition under with Section 79 (1) (a), (f) and (k) of the Electricity Act, 2003 read with Regulation 102 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relaxation of the Normative Plant Availability Factor for THDC Koteshwar Hydro Electric Project provided in terms of Regulation 71(A)(4) of the CERC Tariff Regulations, 2024
	28.	335/MP/2025	GUVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 5.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited.
	29.	421/MP/2025	SEIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of Monthly Bills raised by the Petitioner in terms of the PPA dated 01.04.2013 and the PSA dated 18.02.2016.
16.4.2026 Thursday At 10.30 A.M. Miscellaneous Petitions  Through Hybrid Mode	1.	110/MP/2026	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking determination of Cost-Sharing and Tariff For 400 kV Bays at Jam Khambhaliya Sub-Station utilized for ISTS purposes (On admission).
	2.	112/MP/2026	Vena Energy	Petition under Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant articles of the Power Purchase Agreement dated 3.5.2021 executed between the Petitioner herein with Solar Energy Corporation of India Limited,

			invoking the Regulatory, Adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present Petition in relation to its 160 MW Blended Wind Power Project in the state of Karnataka and pass consequential order(s)(On admission).
3.	146/AT/2026	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 1200 MW Inter-State Transmission System (ISTS)-connected Solar PV Power Projects with 600 MW/3600 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XXI) as per the guidelines of the Government of India.
4.	94/AT/2026	NHPC	Petition under Section 63 of the Electricity Act,2003 for Adoption of Tariff of additional capacity of 1150 MW Firm & Despatchable Power under Greenshoe Option from ISTS connected RE Power Projects coupled with Energy Storage System selected through Competitive Bidding Process.
5.	145/AT/2026	BBMB	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Rs. 3.39/kWh in respect of 1 MW (4x250 kW) Surface Hydrokinetic Power Project to be established in Nangal Hydrel Channel, downstream of Kotla Hydro Power Station, BBMB for period of 40 years seeking adoption of tariff discovered through a transparent, competitive bidding process.
6.	32/TD/2026	EASPL	Application under Section 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
7.	93/TD/2026	NEUFIN	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license
8.	148/MP/2026 along with IA No. 42/2026	VJRPL	Petition under Section 79(1 )(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 seeking relaxation and condonation of delay in furnishing Conn- BG1 and Conn-BG3 under Regulation 37(10)(d)(ii) of the CERC (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025 and protection of approval granted for additional 45 MW generation capacity forming part of the Petitioner's Hybrid Power Project.
9.	239/MP/2023	KSKMPCL	Petition under Section 11(2), 79(1)(b) read with Section 79(1)(f) and Section 79(1)(k) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 26.02.2014 with regard to compensation for the adverse financial impact suffered on account of the directions issued under Section 11(1) of the Act.

10.	238/MP/2023	SPGCL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 on account of the illegal, arbitrary and wrongfully withholding the energy charges from the monthly bills raised to the tune of Rs. 27,89,18,311/- for the supply of power to the Distribution Licensees situated in the State of Haryana and for recovery of dues.
11.	378/MP/2023	MPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes on the issue of wrongful deduction of compensation towards alleged non-supply and non-submission of contract performance bank guarantee( Part-heard).
12.	348/MP/2023 along with IA No. 83/2025	AREFL	Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022, executed in terms thereof is a nullity.
13.	239/MP/2024 alongwith I.A.No.8/2025	AEL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of outstanding dues including Late Payment Surcharge, towards power supplied on Short Term basis (Interlocutory application for impleadment of Adani Power Limited as Respondent No. 4).
14.	431/MP/2024 alongwith I.A.Dy.No.44/2026	APL	Petition under Section 79(1)(b) and (1)(f) of the Electricity Act, 2003 read with Electricity (Late Payment Surcharge) Rules, 2022 & amendment thereof for seeking adjudication of dispute qua HESCOMs' illegal, unilateral decision to reschedule Petitioner's dues as on 3.6.2022, contrary to Rule 5(2) of Electricity (Late Payment Surcharge) Rules, 2022(Interlocutory application seeking to place on record an additional documents).
15.	912/MP/2025	KSKMPCL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeks adjudication of the dispute regarding unilateral imposition and recovery of penalty from the monthly bill of the Petitioner by the Respondents, for an alleged short supply of power under the Power Purchase Agreement dated 26.02.2014.
16.	332/MP/2025	ASERJ2PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 for supply of 150 MW solar power from the ISTS connected Solar project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private [Formerly known as SBE Renewables Sixteen Projects Private Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
17.	280/MP/2025	ASERJ2PL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.02.2020 executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited for the development of 180 MW ISTS connected solar power project at Devikot, Rajasthan, seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

18.	976/MP/2025	SEIL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 14.3.1.1 of the Power Purchase Agreement dated 01.04.2013 and Article 36.4.1 of the Power Supply Agreement dated 18.2.2016 executed between SEIL Energy India Limited and Distribution Licensees of Telangana (Telangana Discoms) for recovery of amounts wrongfully deducted/ withheld by Telangana Discoms from the monthly energy invoices for the period of June 2022 and July 2022 issued by SEIL Energy India Limited along with Late Payment Surcharge and Interest, respectively.
19.	1020/MP/2025	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Chapter-3, Regulation-13 (1a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2019 for revision of input price of coal supplied from Pakri Barwadih mine for the period from date of commercial operation i.e. 01.04.2019 to 31.03.2024 after the truing up exercise.
20.	48/MP/2025	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation-9 read with Chapter-9 of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Pakri Barwadih mine for the period from 1.4.2024 to 31.3.2029.
21.	422/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.
22.	367/MP/2025	BSPHCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.
23.	974/MP/2025 alongwith I.A. No.8/2025	NLCIL	Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act,2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020 (Interlocutory application for amendments of the Petition).
24.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.1.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.

25.	65/MP/2025 alongwith I.A. No.121/2025	RSAPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited ( Interlocutory application for urgent listing and interim reliefs).
26.	680/MP/2025 alongwith I.A.No.11/2026	TANGEDC O	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent under the Power Supply Agreement under the Ministry of Power's Pilot Scheme-II on 22.10.2021 for supply of 150 MW of power to TANGEDCO for a period 3 years at the rate of INR 3.26 per kWh (Interlocutory application for impleadment moved by MB Power (MP)Limited) (On maintainability).
27.	100/MP/2026	SRIPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate relief for permitting change of fuel source from Hybrid to Wind for the 300 MW connectivity granted to Serentica Renewables India Private Limited.
28.	837/MP/2025 alongwith I.A.No.100/2025		Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to interState Transmission System) Regulations, 2022 invoking this Commission's power to relax and seeking appropriate relief for retention and extension of its 400 MW connectivity at Solapur Sub-station, operationalised by 31.3.2025, on account of delay in commissioning of its 500 MW installed capacity Hybrid Renewable Energy Project (Interlocutory application for interim reliefs).
29.	16/MP/2026	CREPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A(6), 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking approval for change in shareholding pattern of the connectivity grantees prior to commercial operation date of the project.
30.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period, from 1.4.2014 to 31.3.2019 ( Received by remand).

	31.	90/GT/2023	SPGL	Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.
Coram: Chairperson Member (Tech.) Member (Law) Member (Fin.)	32.	4/RP/2026 alongwith I.A.Nos.32,33/2026 and I.A. No.47/2026	KCL	Petition seeking review of the order dated 19.11.2025 in Petition No. 426/TL/2024( Interlocutory applications for condonation of delay interim reliefs and urgent listing )(On admission)
	33.	7/RP/2026 alongwith I.A.Nos.48,49 and 50/2026	MPL	Petition seeking review of the order dated 19.11.2025 in Petition No. 426/TL/2024( Interlocutory applications for condonation of delay, interim reliefs and urgent listing )( On admission)
	34.	8/RP/2026 alongwith I.A.Nos.51,52 and 53/2026	MUL	Petition seeking review of the order dated 19.11.2025 in Petition No. 426/TL/2024( Interlocutory applications for condonation of delay, interim reliefs and urgent listing )(On admission)
Coram: Chairperson Member (Tech.) Member (Law)	35.	15/RP/2025 alongwith I.A.No.90/2025	MPPMCL	Petition for review of the Order dated 29.1.2025 in Petition No189/MP/2024 (Interlocutory application for condonation of delay in filing the Petition).
	36.	21/RP/2025	SECIL	Petition for review of the Order dated 8.9.2025 in Petition No. 137/GT/2024
16.4.2026 Thursday At 2.30 P.M. Miscellaneous Petitions  Through Hybrid Mode	37.	432/MP/2019 alongwith I.A.No.82/2023 &111/2025	SPL	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to the default of Procurers (Interlocutory Application for place on record documents and subsequent facts).
	38.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 (“the Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of Power Purchase Agreement dated 8.12.2021 (“PPA”) executed between the Kerala State Electricity Board Limited (“KSEBL”/ “Respondent”) seeking in-principle declaration of the ‘Report of the Working Group as a Change in Law event (Part-heard).
	39.	272/MP/2023	NTPC	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 (“Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of the Power Purchase Agreement dated 27.02.2020 (“PPA”) executed between the Petitioner and Uttar Pradesh Power Corporation Limited (“UPPCL”) seeking in-principle declaration of the Report as Change in Law events.
	40.	236/MP/2023	AWEMOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
	41.	335/MP/2023	NTPC	Petition under Section 79(1)(a) & (f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations,

			1999 and Article 10 of the Power Usage Agreements seeking Working Group Report, 2022 as Change in Law event.
42.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the power purchase agreement dated 30.10.2019 seeking declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto alongwith affidavit
43.	40/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event
44.	81/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
45.	82/MP/2024	AWEK3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
46.	25/MP/2024	NEGL	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report
47.	43/MP/2024	AWEK5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. Seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
48.	49/MP/2024	ARP6PL	Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka

			and reliefs for seeking extension of time to comply with the aforesaid requirements.
49.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 (“the Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”) and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 (“PPAs”) executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited (“SECI”) inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019
50.	139/MP/2024	TSP9PL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of The CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 25.11.2021 seeking in-Principle Approval of the occurrence of Change in Law event, i.e., issuance of the Working Group Report, 2022.
51.	334/MP/2024	RSAPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of the Power Purchase Agreement dated 14.6.2022 seeking in principle declaration that the working group report 2022 is a change in law event and grant of consequential relief thereto.
52.	121/MP/2024	SBSR11	Petition under Section 79 of the Electricity Act, 2003 and Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd., read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021, seeking a declaration that the Report of the Working Group issued in July, 2022 constitutes as a Change in Law event and consequent reliefs qua allowance of the additional expenditure incurred towards such Change in Law event.
53.	124/MP/2024	TPSL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 (“Act”) read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 (“Business Regulations”), Clause 8.5.3 of the Competitive Bidding Guidelines, 2020 and Article 12 of Power Purchase Agreement dated 31.03.2023 (“PPA”) seeking in principle approval of introduction of the working group report, 2022 and the amendments brought to the project import Regulation, 1986 by the Notifications dated 19.10.2022 and 1.02.2023 as a change in law event.
54.	142/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read-with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreements Dated 28.6.2016 and 4.1.2017 seeking in-principle approval of the occurrence

			of Change in Law Events, i.e., issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019 and the Working Group Report, 2022.
55.	195/MP/2024	TPSL	Petition under Section 79(1)(b) & (f) of the electricity act, 2003 read with regulation 65 of the CERC (conduct of business) regulations, 2023 and article 17 of the power purchase agreements seeking in-principle approval of the occurrence of change in law event i.e., issuance of the working group report, 2022.
56.	98/MP/2024	AWEK6L	Petition under Section 79 of the Electricity Act, 2003 read with Article 9.2 of the Power Purchase Agreements dated 17.07.2018 for the development of 75 MW ISTS connected wind project between Adani Wind Energy Kutchh Six Limited [Formerly known as Adani Renewable Energy (GJ) Limited] and Maharashtra State Electricity Distribution Company Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
57.	519/MP/2024	RSVPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with CERC (Conduct of Business) Regulations, 2023 and Article 12 of the PPA dated 14.06.2022 seeking in principle declaration that the Working Group Report, 2022 is a change in law event,
58.	115/MP/2025	ARP3PL	Petition under Section 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreement dated 19.04.2022 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable laws inter alia seeking Change in Law claims with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s); and the Central Electricity Authority (Technical Standards for Construction of Electric Plants and Electric Lines) Regulations, 2022, inter alia for the Petitioner's 300 MW Solar Power Project in Bikaner, Rajasthan and reliefs for seeking extension of time.
59.	117/MP/2025	ACME	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements both dated 7.12.2018 executed between the ACME Dhaulpur Powertech Private Limited and ACME Deoghar Solar Power Private Limited, and Solar Energy Corporation of India Limited, respectively, and the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022 read with various Minutes of Meeting(s).
60.	146/MP/2025	ARSEPL	Petition under Sections 79(1)(b) and 79(1)(f) read with Section 29 of the Electricity Act, 2003; read with the applicable provisions of Power Purchase Agreements dated 06.12.2018 executed between ACME Raisal Solar Energy Private Limited and Solar Energy Corporation of India Limited, and ACME Phalodi Solar Energy

				Private Limited and Solar Energy Corporation of India Limited, along with the relevant provisions of the applicable laws inter alia seeking Change in Law reliefs with respect to the requirements to comply with the various new parameters and changes introduced by way of the Working Group Report, 2022.
	61.	145/MP/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 17 of the Power Purchase Agreement dated 17.4.2017 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	62.	144/MP/2025	MRPL	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 28.12.2018 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	63.	116/MP/2025	MEGASury a	Petition under Section 79(1)(b) & (f) of the Electricity act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulation, 2023 and Article 12 of the Power Purchase Agreement dated 31.05.2020 read with amendment-01 dated 10.12.2021 seeking declaration of working group committee report, issued by the Central Electricity Authority, as a change in law event as well as other consequential reliefs.
	64.	585/MP/2025	RSEKPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 30.03.2021 seeking relief on account of Change in Law by way of the Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulations on Technical Standards for Connectivity to the Grid by RE Generators.
	65.	323/MP/2025	SGEL	Petition under Section 79 (1)(a) and (f) of the Electricity Act, 2003 and Article 9 of the Power Purchase Agreement dated 3.1.2022 seeking in-principle approval of the "Report of the Working Group Report, 2022 as a Change in Law Event.
	66.	333/MP/2025	NTPC	Petition under Section 79 (1) (a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 12 of Power Purchase Agreement dated 24.08.2023 seeking declaration of the working group report, 2022 as a Change in Law Event and Consequential Determination of quantum and Mechanism of Compensation on Account of Change in Law Event.
17.4.2026 Friday At 10.30 A.M. Miscellaneous Petitions  Through video- Conferencing	1.	113/MP/2026	TPSL	Petition under Section 79(1)© & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (On admission)
	2.	128/MP/2026	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 27.11.2013 between GMR

			Energy Trading Ltd. and Tamil Nadu Power Distribution Corporation Ltd. (erstwhile TANGEDCO) read with Back-to-Back Power Sale Agreement dated 01.03.2012 between GMR Warora Energy Limited and GMR Energy Trading Ltd. challenging TNPDC's unlawful and unwarranted dispute to Supplementary Bill dated 13.03.2025 raised by GWEL/GETL claiming compensation towards the additional cost incurred for procurement of As-Is-Where-Is-Basis Coal / RCR Coal and Washery Coal as alternate coal to meet the shortfall in supply of coal (which has already been held to qualify as a Change in Law) (On admission).
3.	141/MP/2026	PCKL	Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for the grant of a Renewable Energy Certificate( On admission).
4.	150/MP/2026	ERAPL	Petition under Section 79 of the Electricity Act, 2003 seeking Change in Law compensation on account of imposition of 20% Agriculture Infrastructure and Development Cess on import of solar modules vide Customs Notification No. 06/2025- Customs dated 01.02.2025 with effect from 01.02.2025, in terms of Article 12 of the Power Purchase Agreement dated 28.11.2023 between Eden Renewables Alma Private Limited and Solar Energy Corporation of India Limited along with carrying cost on compound interest basis (On admission).
5	133/TL/2026	BDPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bellary Davanagere Power Transmission Limited.
6.	134/AT/2026	BDPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bellary Davanagere Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
7.	101/MP/2010	PGCIL	Petition under Regulations 12, "Power to remove difficulties" & Regulations 13 "Power to Relax" of the CERC (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007 as details in the petition (Remand matter)
8.	232/MP/2023	RPPL	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioner stands discharged from performance under, Consultancy Agreement dated 01.03.2017, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. And Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power

			Purchase Agreement dated 02.01.2018 executed with Solar Energy Corporation of India Ltd and consequential relief thereto.
9.	251/MP/2023	SABSR-11PL	Petition under Sections 79 of the Electricity Act, 2003 readwith Article 4.2.2 of the Power Purchase Agreement dated 20.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), seeking a declaration that the liability towards the payment of transmission charges towards the Long-Term Open Access (LTA) is not attributable to the Petitioner.
10.	845/MP/2025	APNRL	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.12.2013 (Procurers PPA) and Schedule I (VIII) of the Power Purchase Agreement dated 19.12.2013 (PTC PPA) seeking compensation/consequential reliefs on account of occurrence of Change in Law event impacting revenues and costs during operating period.
11.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to Respondent No.1.
12.	91/MP/2024 alongwith I.A.No.60/2025	ASHL	Petition under Section 79 of the Electricity Act 2003 before this Commission for an in-principle approval of certain events as events of Change in Law and an appropriate mechanism for appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events in terms of Article 12 of the Power Purchase Agreements signed between the Petitioners and Solar Energy Corporation of India Limited along with carrying cost and interest on carrying cost (interlocutory application for amendments)(Part-heard).
13.	363/MP/2024	NTPC	Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.
14.	265/MP/2024	DVC	Petition under section 62 and 79(1) (a) of the Electricity Act, 2003 read with Regulation 22 and Regulation 9 (4) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking condonation of delay of Twenty Four (24) months in declaring commercial operation date of tubed coal mines limited and approval of input price of coal supplied from tubed open cast coal mine for the period from date of commercial operation i.e., 01.04.2024 to 31.03.2029.
15.	410/MP/2024	PSPCL	Petition regarding the billing of energy charges by Pragati Power Corporation Limited in respect of its Pragati-III Combined Cycle Power Station (1371MW) located at Bawana, Delhi (Part-heard).
16.	971/MP/2025	NBTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the

			Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra - Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief.
17.	632/MP/2025	RUVNL	Petition under Section 142 read with Section with 79 (1)(f) of the Electricity Act, 2003 for non-compliance of order dated 12.3.2025 passed in Petition No. 141/MP/2016.
18.	24/RP/2025 alongwith I.A.No.125/2025	GUVNL	Petition for review of the Order dated 12.3.2025 in Petition No.141/MP/2016(Interlocutory application for condonation of delay)
19.	644/MP/2025	KNTL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning of Element at S.No 1(b) of Schedule 3 of the Transmission Service Agreement dated 26.08.2021 on account of Force Majeure and compensation towards additional amounts incurred by the Petitioner on account of Change in Law.
20.	261/MP/2024	APSPDCL	Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the inter-state trading license granted to M/s Kreate Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)
21.	403/MP/2024	BTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 12 of the Transmission Service Agreement dated 23.04.2019, seeking compensation on account of change in law events, and other consequential reliefs related to Bhuj-II Transmission Limited.
22.	806/MP/2025	JITPL	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulations 65 and 70(2) and of the CERC (Conduct of Business) Regulations, 2023 against the respondent no. 1/ Bihar State Power Holding Company Limited and the respondent no. 2/ PTC India Limited for wilful disobedience and failure to execute this Commission Final Order dated 12.04.2024 passed in Petition No. 109/MP/2022.
23.	815/MP/2025	WNPL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 seeking extension of the Financial Closure of the 250 MW capacity Wind-Solar Hybrid Power Project at Bidar, Karnataka, where the in-principle connectivity has been granted on 22.07.2024.
24.	5/MP/2026	CSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking release of retained amount of Rs. 8,79,50,287/- (Rupees Eight Crores Sevent Nine Lakhs Fifty Thousand Two Hundred Eighty-Seven Only) by NVVNL against sale of 300 MW

				power to KSEBL through NVVNL by CSPDCL (On admissibility).
	25.	75/MP/2026	HCSPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.
<b>22.4.2026</b> <b>Wednesday</b> <b>At 10.30 A.M.</b> <b>Transmission tariff</b> <b>Petitions</b>  <b>Through video-</b> <b>Conferencing</b>	1.	178/MP/2026	JSWREL	Petition under Section 79(l)(c) and 79(1)(k) of the Electricity Act, 2003, read with Regulation 19(3) of the CERC (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 (seeking extension of time for Infirm Power Injection) and Regulation 57 Of the CERC (Indian Electricity Grid Code) Regulations, 2023 read with Regulation 65 Of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,2023, seeking relaxation/extension of the time prescribed for filing the present Petition (On admission).
	2.	4/MP/2026	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking recovery of the outstanding transmission charges from Respondent No.1-MPZES Utilities Limited
	3.	35/MP/2026	AEUPL	Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking relaxation of the statutory timeline prescribed under Regulation 11A(1) of the CERC (Connectivity And General Network Access to the Inter-State Transmission System) Regulations, 2022 (“GNA Regulations, 2022”) and amendments thereto, for submission of land documents in respect of its Wind–Solar Hybrid Project being developed at Bidar, Karnataka Project.
	4.	448/TT/2025	JPL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined asset under the Transmission System associated with evacuation of power from Karcham Wangtoo Hydro Electric Project (HEP) located in the State of Himachal Pradesh to POWERGRID Abdullapur Sub-station located in the State of Haryana in Northern Region.
	5.	591/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region.
	6.	732/TT/2025	PGCIL	Petition for determination of Transmission tariff for 2024-29 tariff block for asset (04 Nos) under Strengthening of OPGW network within ER Grid and Connectivity with Other regions in Eastern Region.
	7.	207/TT/2024	PTCUL	Petition for approval of true- up from CoD to FY 2018-19 and determination of tariff for FY 2019-24 period for 400 kV Srinagar -Srinagar PH Line (Deemed ISTS) under UITP Scheme.
	8.	445/TT/2024	KPTCL	Petition for claiming of yearly Transmission Charges for 12 Nos. of 220kV lines for FY 22 and

				FY 23, owned by KPTCL identified as carrying Inter-state Power by Karnataka SLDC.
9.	397/TT/2025	TPTL		Petition for truing up transmission tariff for 2019-24 Tariff Block and for determination of transmission tariff for 2024-29 Tariff Block for 400 KV D/C Teesta III HEP- Kishanganj Transmission System.
10.	282/TT/2025	ATIL		Petition for truing up of transmission tariff for FY 2019-20 to FY 2023-24 and for determination of transmission tariff pertaining to FY 2024-25 to FY 2028-29.
11.	354/TT/2025	ETL4B		Petition for truing up of transmission tariff for FY 2019-20 to FY 2023-24 and for determination of transmission tariff pertaining to FY 2024-25 to FY 2028-29.
12.	510/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Northern Regional Transmission Strengthening Scheme.
13.	399/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under System Strengthening in North/West Part of WR for IPP Projects in Chattisgarh (IPP-E)" in Western Region.
14.	925/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh - Part A (Phase-I) in Southern Region
15.	839/TT/2025	PGCIL		Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Sub-station works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region.
16.	562/TT/2025	PGCIL		Petition for determination of tariff for the Asset-1: 02 Nos 220 KV Line Bays at 400/220 KV Panchkula (Barwala) (PG) S/S under Implementation of 2 nos. of 220kV line bays at 400/220kV Panchkula (Barwala) (PG) S/s for interconnection with 220 kV Dera Bassi (PSTCL) Sub-station.
17.	127/TT/2014	PGCIL		Petition for approval of transmission tariff for LILO of both circuits of Tuticorin JV-Madurai 400 kV D/C (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1x80 MVAR, 400 kV Bus Reactor under "Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A" in Southern Region from COD to31.3.2019(Remand matter)
18.	I.A.No.23/2026 In Petition No. 320/TT/2023	DVC		Application for bringing on record certain documents regarding subsequent developments in Petition No. 320/TT/2023, under Regulation 26 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
19.	172/TT/2018	PGCIL		Petition for Approval of Transmission tariff from DOCO to 31.03.2019 for Asset I: Combined Assets of (1) 400 kV D/C Ajmer (New)- Ajmer (RVPN) TL along with associated bays at both

				ends ; (2) 400 kV, 125 MVAR Bus Rector along with associated bay at Ajmer (New) Substation; (3) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Ajmer (New) Substation; (4) 400 kV D/C Chittorgarh (New)- Chittorgarh (RVPN) TL along with associated bays at both ends ; (5) 765 kV, 240 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Substation ;(6) 400 kV, 125 MVAR Bus Reactor along with associated bay at Chittorgarh (New) Substation;(7) 765/400 kV, 3X500 MVA ICT-I along with associated bays at Chittorgarh (New) Substation; (8) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Chittorgarh (New); Asset-II: Combined Assets of (1) 765 kV, 240 MVAR Bus Rector along with associated bay at Ajmer (New) Substation; (2) 765/400 kV, 3X500 MVA ICT-II along with associated bays at Ajmer (New) Substation ;Asset-III: 2 X 400 kV D/C(Quad)Tirunelveli Pooling Station -Tuticorin Pooling station line along with new 400/230KV (GIS) Tirunelveli Pooling substation with 2X 125MVAR 400KV Bus reactors & associated bays at 400/230KV Tuticorin Pooling station ; Asset-IV: 2X500MVA 400/230KV transformers along with associated bays & equipments at new 400/230KV (GIS) Tirunelveli Pooling substation, under Transmission System Associated with "Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part A in Northern Region & Southern Region. (Remand Matter)
	20.	30/TT/2021	PGCIL	Petition for approval of truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)- Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
<p>22.4.2026 Wednesday At 2.30 PM Transmission tariff Petitions</p> <p>Coram: Member (Tech.) Member (Law)</p> <p>Through video- Conferencing</p>	1.	573/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission System associated with Auraiya Gas Power Project in Northern Region.
	2.	876/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets in Eastern Region Strengthening Scheme XII Project
	3.	881/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for 03 nos. assets under Augmentation of Transformation Capacity in Southern Region
	4.	882/TT/2025	PGCIL	Petition for revision of trued up transmission tariff for 2014-19, and truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission System Associated with Parbati-III HEP in Northern Region.
	5.	883/TT/2025	PGCIL	Petition for revision of transmission tariff for 2014 2019, truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Transmission System Strengthening in Western region for IPPs in Chhattisgarh (IPP-D)".

6.	659/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 tariff block and determination of Transmission Tariff for 2024-29 tariff block for Combined asset under System Strengthening-XXIII in Southern Region.
7.	664/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme XIV (ERSS-XIV) in Eastern Region
8.	665/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Split Bus arrangement for various Sub-stations in Eastern Region.
9.	913/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern Region Strengthening Scheme XV (ERSS-XV) in Eastern Region.
10.	256/TT/2025	PGCIL	Petition for determination cum truing up of Transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Assets under North Eastern Region Strengthening Scheme XII.
11.	660/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under " Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern Region.
12.	767/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset: Replacement of 1x250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1x500 MVA, 400/220 kV ICT along with associated works at 220 kV level under Replacement of 1x250 MVA, 400/220 kV ICT at 765/400/220 kV Moga (PG) Sub-station with 1x500 MVA, 400/220 kV ICT along with associated works at 220 kV level
13.	915/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1 to 5 & Asset-7 and determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Asset-6A of Transmission System associated with Tehri Pump Storage Plant (PSP).
14.	633/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.
15.	519/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Vindhyachal Stage-I Additional Transmission System in Western Region.
16.	914/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined elements of Talcher and Kolar (HVDC portion) (Combined Asset-I) and combined elements of Talcher and Kolar (AC Portion) (Combined

				Asset-II) under Transmission System associated with Talcher II project in Southern Region.
	17.	380/TT/2024	PGCIL	Petition for determination cum truing up of Transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Asset-1: Augmentation with 765/400kV, 1x1500MVA Transformer (3rd) at Bikaner (PG) along with associated bays under Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase III Part
	18.	398/TT/2024	PGCIL	Petition for determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for 1 x 500MVA, 400/220kV ICT (6th) along with associated bays and equipment's at Pavagada (Tumkur) PS under Augmentation of transformation capacity by 1x500 MVA, 400kV/220KV ICT (6th) and common facility works at Pavagada (Tumkur) PS.
	19.	743/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Assets under Transmission System associated with System Strengthening-XVII in Southern Region.
	20.	746/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Eastern Region Expansion Scheme XXVI (ERES-XXVI) in Eastern Region.
	21.	766/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Kolhapur- Mapusa Transmission System in Western Region.
	22.	744/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 220 kV Srinagar-Leh Transmission System (SLTS)
	23.	529/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Chukka Transmission System in Eastern Region
24.4.2026 Friday At 10.30 A.M. Miscellaneous Petitions  (Through Hybrid Mode)	1.	136/TD/2026	GEPL	Application / Petition under Section 15 of the Electricity Act, 2003 read with Regulation 15(1), Regulation 3 and Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other Related Matters) Regulations, 2020, seeking upgradation of Trading License of Greenko Energies Private Limited from Category III to Category I Trading License
	2.	131/TL/2026	MISTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Morena-I SEZ Transmission Limited.
	3.	132/AT/2026	MISTL	Petition under section 63 of the electricity act, 2003 seeking adoption of transmission charges discovered through tariff based competitive bidding.
	4.	120/AT/2026	SRERPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges

			with respect to the Transmission System being established by the SR and ER Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
5.	121/TL/2026	SRERPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to SR and ER Power Transmission Limited.
6.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1.
7.	74/GT/2017	KBUNL	Petition for approval of tariff of MTPS Stage-II (2x195 MW) from anticipated COD of Unit-1 to 31.3.2019 (Received by remand).
8.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPC's Power Stations on account of shortage of coal availability (Received by remand).
9.	34/MP/2018	APJPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 29.4.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements(Received by remand).
10.	47/MP/2018	Azure 36	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 26.09.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by remand).
11.	52/MP/2018	Azurevenues	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 21.10.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by remand).
12.	13/MP/2018	APTSPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the

			Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 10.08.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements(Received by remand).
13.	211/MP/2018	Azure Rajasthan	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.01.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements(Received by remand).
14.	232/MP/2017	AMSEPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of Power Purchase Agreements (PPAs) dated 8.8.2016(Received by remand).
15.	233/MP/2017	AYSPPL	Petition under section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of Power Purchase Agreements (PPAs) dated 09.08.2016 (Received by remand).
16.	304/MP/2013	GGEL	Petition under section 79(1)(b) read with section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation tariff and other consequential reliefs.(Remand matter).
17.	312/MP/2013	RSTPL	Petition in the matter of the Power Purchase Agreement entered between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private limited and in the matter of compensatory tariff on account of depreciation in rupee (Remand matter).
18.	313/MP/2013	RSTPL	Petition in the matter of the Power Purchase Agreement entered between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Private Limited and in the matter of compensatory tariff on account of Direct Normal Irradiance (DNI) (Remand matter)
19.	16/MP/2014	MEILGPEL	Petition under section 79 (1) (b) read with section 79 (1) (f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs (Remand matter).
20.	130/GT/2016	NLCIL	Petition seeking revision of fixed charges considering the impact of actual expenditure incurred during the period from COD to 31.03.2014 under Tariff Regulations, 2009 (Received by Remand).
21.	18/RP/2015	NLCIL	Petition seeking review of the Order 10.7.2015 in Petition No.197/GT/2013(Received by Remand)
22.	282/MP/2023	ASHL	Petition under Section 79 of the Electricity Act, 2003, and the Power Purchase Agreement dated 6.12.2018 executed between ACME Phalodi Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase

			Agreement dated 6.12.2018 executed between ACME Raisar Solar Energy Pvt. Ltd. and Solar Energy Corporation of India Ltd. and the Power Purchase Agreement dated 7.12.2018 executed between ACME Deoghar Solar Power Pvt. Ltd. and Solar Energy Corporation of India Ltd., the Power Purchase Agreement dated 7.12.2018 executed between ACME Dhaulpur Powertech Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking declaration that the condition of undergrounding of internal 33kV transmission lines pursuant to Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(c) No. 838 of 2019 is a Change in Law event and directions to SECI to compensate the Petitioners towards the additional cost incurred due to such Change in Law event.
23.	171/MP/2024	NLCIL	Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.
24.	331/MP/2024	SUL	Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.
25.	581/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (Earlier Teesta Urja Ltd.) to NDMC through the Petitioner under a back-to-back arrangement for the month of April 2022 amounting to Rs. 10.89 Crore and for the month of May 2022 amounting to Rs. 0.46 Crore, Open Access Charges of Rs. 0.09 Crore along with Late Payment Surcharge.
26.	320/MP/2025	ASHL	A petition under section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjith singh & Ors. v Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Private Limited & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited.

	27.	58/MP/2026 along with IA Nos. 14/2026 & 44/2026	VSUPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.(Interlocutory applications for interim directions and for placing on record subsequent developments)
	28.	149/MP/2026 along with IA No. 45/2026	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 2023, seeking relief(s) against Central Transmission Utility of India Limited in connection with the Grant of connectivity for 73 MW to the Petitioner herein at Solapur PG-Reg. (Interlocutory application for interim relief)
	29.	492/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 400 kV Raipur- Rourkela D/C Transmission Line along with extension of Raipur and Rourkela Substations under Eastern-Western inter-regional link in Western Region
	30.	1006/GT/2025	NTPC	Petition for truing up of the tariff for Feroze Gandhi Unchahar Thermal Station Stage-II, (420 MW) for the period 2019-24.
	31.	947/GT/2025	NTPC	Petition for approval of tariff for Koldam Hydro Electric Project (4 x 200 MW) for the period 2024-29.
	32.	1012/GT/2025	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (2x210 MW) for the period from 1.4.2024 to 31.3.2029.
	33.	1013/GT/2025	NTPC	Petition for revision of tariff of Koldam HEP for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	34.	41/MP/2014 alongwith IA Dy No 397/2025	AREPL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Interlocutory Application for seeking revival of the captioned petition and taking on record the amended petition ) (Received by Remand).
	35.	14/MP/2014	KVKEL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	36.	327/MP/2013	Diwakar Solar	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
27.4.2026 Monday At 10.30 A.M. Generation Tariff Petitions	1.	268/MP/2020	SKSPGCL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking reimbursement of amount incurred towards taxes and duties and arranging open access for the purpose of supply of contracted capacity of 100 MW from Noida Power Company Limited/PTC in terms of APP

<b>Through Hybrid Mode</b>				dated 6.4.2018 read with PPA executed on the same date.
	2.	318/MP/2023	TUL	Petition under section 79(1)(b) and 79(1) (f) of the Electricity Act 2003 for approval of “Change in Law” event and offset its financial/ commercial impact on account of imposition of ecosystem charge for commercial usage of natural water as a result of operation of Sikkim Payment of Ecosystem Services Rules, 2022 dated 18.07.2022 issued under Sikkim Forests, Water Courses and Road Reserve (Preservation and Protection) Act 1988 in terms of Articles 9.8 and 11 of the Power Purchase Agreement entered by Sikkim Urja Limited (formerly Teesta Urja Limited) in relation to Teesta III Hydroelectric Project (1200 MW) with PTC India Limited on 28.07.2006 read with Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021.
	3.	409/MP/2024 along with IA No.30/2026	SEIL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of the Order dated 18.01.2024 passed by this Commission in Petition No. 27/MP/2022. (Interlocutory Application for urgent listing).
	4.	520/MP/2024	NLCIL	Petition seeking approval for determination of Truing-up of Coal Input Price for the period 01.04.2021 to 31.03.2024 in respect of Talabira Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021
	5.	939/MP/2025	NLCIL	Petition for determination of input price of coal supplied from Talabira Mines for the period 2024-29 under CERC (Terms and Conditions of Tariff) Regulations 2024
	6.	784/MP/2025	JRETL	Petition under Section 79 of The Electricity Act, 2003 and relevant Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 in relation to a change in connectivity from ISTS to INSTS for a 700 MW solar project being set up under NTPC'S request for selection of grid connected Solar Projects of 1500 MW (ISTS-II) dated 06.12.2023 and power purchase agreement dated 11.10.2024.
	7.	695/MP/2025	VGEPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.
	8.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.
	9.	65/MP/2026	NETL	Petition under Sections 17(3) and 17(4) of the Electricity Act,2003 for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 2, for the benefit of the Lender, Respondent No. 3.
	10.	1000/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Maithon Hydel Power

				Station, Units-I to III (63.20 MW) for the period from 1.4.2019 to 31.3.2024.
	11.	955/GT/2025	DVC	Petition for determination of 2024-29 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2024 to 31.3.2029.
	12.	654/GT/2025	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	13.	653/GT/2025	NTPC	Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.
	14.	367/GT/2024	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Vindhyachal Super Thermal Power Station Stage-IV (1000MW) in compliance of Revised Emission Standards.
	15.	896/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Panchet Hydel Power Station, Units-I & II (80 MW) for the period from 1.4.2019 to 31.3.2024.
	16.	899/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Panchet Hydel Power Station, Units 1 & 2 (80 MW) for the period from 1.4.2024 to 31.3.2029.
	17.	43/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamera-III Power Station.
	18.	49/GT/2025	NHPC	Petition for truing-up of the generation tariff of 160 MW Teesta Low Dam-IV Power Station for the period 2019-24 and determination of Tariff for the period 1.4.2024 to 31.3.2029.
	19.	370/GT/2025 alongwith I.A.No.37/2026	NUPPL	Petition seeking determination of tariff for the Ghatampur Thermal Power Station (GTPS) (3 x 660 MW) of Neyveli Uttar Pradesh Power Ltd from the date of Commercial Operation of Unit-I (i.e., 12.12.2024) till 31.03.2029.
Coram: Chairperson Member (Tech.) Member (Law)	20.	10/RP/2025	NTPC	Petition for review of the Commission's order dated 2.5.2025 in Petition No. 281/GT/2020
29.4.2026 Wednesday Miscellaneous/ Review Petitions  Through video- Conferencing	1.	179/AT/2026	SECI	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of Wind Projects (Tranche XIX) connected to the Inter-State Transmission System (ISTS) and selected through the Competitive Bidding Process as per the Guideline dated 12.2.2025.
	2.	185/TD/2026	REMCL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (On admission).
	3.	186/MP/2026 alongwith I.A.Nos.62&63/2026	AEPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of Regulation 24.6(1)(a)(ii) and relief against anticipated revocation of connectivity dated 01.02.2024 under application no. 220000142 (Interlocutory Application seeking interim directions and urgent listing ).
	4.	2/MP/2026	PGCIL	Petition under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of

			Business) Regulations, 2023 read with Regulation 99 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval and recovery of CTUIL expenses for FY 2024-25.
5.	3/MP/2026	PGCIL	Petition under the Regulation 15 (1) (d) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Regulation 36(3)(d) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for approval and recovery of insurance expenses for tariff block 2024-29.
6.	248/MP/2023	GMRWEL	Petition under Section 11 read with Section 79 of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Limited (GUVNL) to make payment of the cost of imported coal used by GMR Warora Energy Limited for generation and supply of power to GUVNL pursuant to Ministry of Power statutory directions dated 26.05.2022 issued under Section 11 of the Electricity Act and Clarification dated 21.03.2023 (Part-heard).
7.	225/MP/2023	JKTL1	Petition under Section 79 of the Electricity Act, 2003 read with Article 11 and Article 12 of the Transmission Service Agreement dated 23.10.2019 executed between Jam Khambaliya Transco Limited and Powerica Limited seeking extension of SCOD due to Force Majeure events and consequential relief to offset the adverse effect of the Force Majeure events and Change in Law events.
8.	294/MP/2023	PGCIL	Petition under Regulation 4(1) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020 for (a) intimation about continuation of business for offering its transmission towers for placement of telecom & radio antenna, power & telecom equipment and drawing power from earth wire and (b) seeking approval to undertake the business either by Petitioner.
9.	112/MP/2023	GRIDCO	Petition under Section 79 (1) (c), (d) and (f) of the Electricity Act, 2003 read with Regulations 13 (11) of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 6.5 of Procedure for Computation and sharing of Inter-State Transmission System Charges framed in compliance with CERC (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 111 and 114 of CERC (Conduct of Business) Regulations, 1999 for Reduction of Odisha LTA of 300.64 MW from Talcher Stage-1 of NTPC with effect from 01.11.2020.
10.	376/MP/2023	KSKMPL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 for adjudication of disputes between the parties on the wrongful recovery and appropriation of amounts by the Respondent, Gujarat Urja Vikas Nigam Limited
11.	227/MP/2024	NTPC	Petition under Section 79(1) (a) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024.

	12.	736/MP/2025	WCL	Petition under Regulation 41 (Power to Relax) and Regulation 42 (Power to Remove Difficulty) read with Regulation 22.4 (b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking extension of the current effective/start date of connectivity/GNA of 31.07.2025 till 31.07.2026 on account of delays caused due to the ongoing augmentation works at the Bachau Substation being undertaken by Power Grid Corporation of India Limited (PGCIL), delays in grant of necessary approvals for power drawl by appropriate authorities, and unresolved Right of Way (RoW)/ Law and Order issues, which are in the nature of Force Majeure events and are beyond the control of the Petitioners.
	13.	757/MP/2025 alongwith IA No.93/2025	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDC) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023, 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003. (Interlocutory application for interim reliefs).
	14.	777/MP/2025	NLDC	Petition under Regulation 9 (7) of CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Para 9.3 of the CERC Approved Detailed procedure for recovery of charges in case of deficit in the Deviation and Ancillary Pool Account dated 15.10.2024 and the directions issued by Hon'ble CERC in Petition No. 01/SM/2025 regarding Recovery of Legacy Dues in pursuance of DSM Regulations, 2024.
	15.	804/MP/2025	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest.
	16.	55/MP/2026 alongwith I.A.No.60/2026	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of Power Purchase Agreement dated 18.01.2014 (Procurers PPA) and Power Purchase Agreement dated 20.01.2014 (PTC PPA) seeking directions against UPPCL/PTC for payment of Change in Law compensation on account of shortfall of coal (Interlocutory application for directions).
	17.	45/MP/2026 alongwith I.A.No.13 & 36/2026	Urja Sanchar	Petition under Section 79 of the Electricity Act, 2003 challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (as amended) (Interlocutory application for ex-party interim reliefs and urgent listing).
	18.	814/MP/2025	WFEPL	Petition Under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41 and

				42 of the CERC (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking Extension of Connectivity start date and corresponding milestones (Including Financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.
	19.	631/MP/2025	AEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 13.7.2020 executed between Apraava Energy Private Limited. and Solar Energy Corporation of India Ltd. seeking compensation on account of increase in GST Rate on renewable energy devices and parts for their manufacture, including Windmill, Wind Operated Electricity Generator (WOEG), from 5% to 12% in terms of Notification No. 08/2021-Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance.
	20.	107/MP/2026 alongwith I.A.No. 25/2026	PRPL	Petition under Section 79 of the Electricity Act, 2003, seeking appropriate direction(s) to Central Transmission Utility of India Limited to approve PRPL application dated 08.12.2025 submitted for change of source in terms of Regulation 9.3 of the GNA Regulations ( Interlocutory application for interim reliefs).
	21.	1014/MP/2025 alongwith I.A.No.131/2025	RSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioners Connectivity dated 10.09.2021 (Interlocutory application for urgent listing and interim directions).
	22.	781/MP/2025	SIROP	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults
	23.	107/MP/2024 alongwith IA No. 15/2026	DVC	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS Units 1 & 2(2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards(Interlocutory application for amendments of the Petition).
Coram: Chairperson Member (Tech.) Member (Law) Member (Fin.)	24.	5/RP/2026	NGEL	Petition for review of the Order dated 26.12.2025 in Petition No. 128/GT/2024 (On admission)
Coram: Chairperson Member (Tech.) Member (Law)	25.	2/RP/2026	NTPC	Petition for review of the Order dated 28.11.2024 in Petition No. 446/GT/2020 for determination of tariff of Muzaffarpur Thermal Power Station, Stage-II (390 MW) for the period 2019-24.
	26.	7/RP/2025	DVC	Petition for review of the Order dated 23.3.2025 in Petition No. 346/GT/2023.

	27.	31/RP/2024	CSPDCL	Petition for review of the Order dated 1.5.2024 in Petition No. 109/MP/2023.
29.4.2026 Wednesday At 2.30 P.M.  (Through Physical Mode only)	28.	254/MP/2024 alongwith I.A.No.64/2025	TRNEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the PPA dated 25.7.2013 executed between the Petitioner and PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as order dated 14.5.2019 passed in Petition No. 77/MP/2018 (Interlocutory application for additional submission).
	29.	782/MP/2025	ACMESHL	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	30.	833/MP/2025	AMPINEGP L	Petition under Section 79(1)(c) & (f) read with Section 38(2)(b) & (c) of the Electricity Act, 2003 along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	31.	817/MP/2025	JGCPL	Petition under Section 79 (1) (c) & (f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003 along with Regulation 13(8) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
	32.	319/MP/2023	NGEL	Petition under Section 79 (1)(a), (c) & (f) of the Electricity Act,2003 read with Regulation 13(8) of the CERC (Sharing of inter State Transmission Charges and Losses) Regulations, 2020 and Regulation 11 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022.
30.4.2026 Thursday At 10.30 A.M. Miscellaneous /Review Petitions  Through Hybrid Mode	1.	168/MP/2026	TPREL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 288 MW Wind Project at Koppal for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 23.1.2026 and Addendum dated 14.1.2026 issued by this Commission (On admission) .
	2.	169/MP/2026	TPREL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 198 MW Wind Project in Karur District, Tamil Nadu for the purpose of extension in waiver from payment of Inter-State Transmission System

			Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with the Office Order dated 30.07.2025, Committee's Report's dated 26.11.2025 and 11.3.2026 and Addendum dated 14.1.2026 issued by this Commission (On admission).
3.	187/MP/2026	TPREL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 111.8 MW Wind Project at Kallam, District Osmanabad, Maharashtra for the purpose of extension in waiver from payment of Inter-State Transmission System Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with the Office Order dated 30.07.2025, Committee's Report dated 23.01.2026 and Addendum dated 14.01.2026 issued by this Commission (On admission) .
4.	193/MP/2026	TPREL	Petition under Sections 79(1)(c) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of Scheduled Commercial Operation Date for 189 MW Solar Project at Koppal-II PS for the purpose of extension in waiver from payment of ISTS Charges under Regulation 13(2)(h)(ii) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Fourth Amendment) Regulations, 2025 read with Office Order dated 30.07.2025, Committee's Report dated 07.04.2026 and Addendum dated 14.1.2026 issued by this Commission (On admission).
5.	194/MP/2026 alongwith I.A.No.167/2026	GREENKO AP01	Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking inclusion of Pumped Storage Projects as an eligible seller category for participation in the High Price Day Ahead Market (Interlocutory application for urgent listing).
6.	188/MP/2026 alongwith I.A.No.64/2026	JGRJ Two Solar Private Limited	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 01.05.2024 executed between JGRJ Two Solar Private Limited and NHPC Limited due to uncontrollable delays.
7.	189/MP/2026 alongwith I.A.No.65/2026	SPPL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 26.04.2024 executed between Sprng Power Private Limited and NHPC Limited due to uncontrollable delays.
8.	190/MP/2026 alongwith I.A.No.66/2026	GICWTPL	Petition under Section 79 of the Electricity Act 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4,4.5 and 11 of the Power Purchase Agreement dated 24.04.2024 executed between Green Infra Clean Wind Technology Limited and

			NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.
9.	191/MP/2026 alongwith I.A.No.67/2026	JSPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and the Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission System through National Open Access Registry (NOAR), seeking setting aside of the untenable and unwarranted conditions placed by TP Central Odisha Distribution Limited on the grant of NoC to Jindal Steel Limited for onward supply of power on the ISTS and against obstruction to grant of open access/ standing clearance for short-term power trading by Jindal Steel Limited s Angul plant.
10.	192/MP/2026 alongwith I.A.Dy.No.220/2026	HHPL	Petition under Section 79 of the Electricity Act, 2003, seeking extension of SCSD under Articles 2.1.3, 2.1.4 and 4.5 of the Power Purchase Agreement dated 02.05.2024 executed between Hazel Hybren Private Limited and NHPC Limited due to delay in obtaining Adoption of tariff and procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Ltd. adversely impacting the implementation of the Project.
11.	171/MP/2026	NHPC	Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for Non-compliance with statutory and Regulatory obligations (On admission)
12.	176/MP/2026	A IPL	Petition under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, seeking an extension of the Scheduled Commercial Operation Date (SCOD) of the Petitioner's 50 MW Project from 30.06.2025 to 24.02.2026, the actual date of commissioning( On admission).
13.	175/MP/2026	RSPL	Petition under Section 79 of the Electricity Act, 2003, challenging the arbitrary retention of the Construction Bank Guarantee of Rs. 15 Crores deposited by the ReNew Solar Power Pvt. Ltd. under the erstwhile CERC (Grant of Connectivity, Long Term Access and Medium-Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009, by Central Transmission Utility of India Ltd. and seeking return of the differential amount basis what was payable under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (On admission).

14.	3/RP/2026	PTL	Petition seeking review of the Order dated 26.11.2025 in Petition No. 254/MP/2023 (On admission).
15.	170/MP/2026	FBTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioner's Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender (as defined hereinbelow in the Petition) in respect of the Petitioner's Transmission Project.
16.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-n 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
17.	1028/MP/2025	RKMPPL	Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003, readwith Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.
18.	103/MP/2026 alongwith I.A. No.28/2026	SPPL	Petition under Section 142 of the Electricity Act, 2003 ("Electricity Act") seeking directions against the Respondent No. 1, Solar Energy Corporation of India Limited ("SECI/Respondent No. 1"), for complying with Orders dated 23.8.2022 and 25.11.2022 in Petition No. 52/MP/2019 and Order dated 24.3.2025 in Petition No. 377/MP/2023(Interlocutory application for directions).
19.	111/MP/2024	RSPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
20.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
21.	15/RP/2024 alongwith I.A.No.97/2024	RSPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024(Interlocutory application for interim reliefs).
22.	16/RP/2024 alongwith I.A.No.47/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024 (Interlocutory application for interim directions).
23.	28/RP/2024 alongwith I.A.No.81/2024	WBSETCL	Petition seeking review of the order dated 8.2.2023 in Petition No.

				255/TT/2021(Interlocutory application for condonation of delay).
<b>Coram: Chairperson Member (Tech.) Member (Law)</b>	24.	25/RP/2025 alongwith I.A. No. 135/2025	MPPMCL	Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application seeking condonation of delay)
	25.	9/RP/2024 alongwith I.A.Nos.19/2024 & 134/2025	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025 ).
	26.	18/RP/2024	KPTCL	Petition for review of the order dated 21.6.2023 in Petition No. 10/TT/2019 to the extent of line length and date of commercial operation in respect of Asset-XXIV as declared by APTRANSCO
	27.	11/RP/2025	RGPPL	Petition seeking review of the order dated 20.6.2025 in Petition No. 344/MP/2020.
	28.	17/RP/2025	PGCIL	Petition seeking review of the order dated 2.8.2024 in Petition No. 649/TT/2020 read with Corrigendum order dated 11.9.2024.
	29.	19/RP/2025	PGCIL	Review Petition for seeking Review of the Order dated 19.5.2024 in Petition No. 167/TT/2022.
	30.	23/RP/2025	PGCIL	Petition seeking partial review of the Order dated 19.7.2025 in Petition No. 45/TT/2023.
	31.	1/RP/2026	PGCIL	Petition seeking review of the Order dated 12.11.2025 in Petition No. 3/TT/2023
<b>Coram: Chairperson Member (Tech.)</b>	32.	12/RP/2025	PGCIL	Petition seeking review of the Order dated 1.5.2025 in Petition No.132/TT/2023.

By order of the Commission  
Sd/-  
T.D. Pant  
Joint Chief (Legal)  
29.4.2026